

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

6.

IA-1869(MB)2024 IN  
C.P. (IB)/1011(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 24.04.2024

NAME OF THE PARTIES:

Idbi Bank Limited

Vs.

Process Construction And  
Technical Services Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA-1869(MB)2024**

1. Mr. Aniket Malu, Ld. Counsel for the Applicant present through VC.  
None present for the Respondent.
2. Ld. Counsel for the Applicant intends to withdraw the present application. In view of the above request, IA-1869(MB)2024 is **dismissed as withdrawn.**

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)